

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 30 of 2014 &
IA Nos. 46 & 47 of 2014**

Dated : 23rd January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Everest Power Pvt. Ltd.

... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Anr.**

....Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 46 of 2014 to the Respondents returnable on 29.01.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

In view of the urgency expressed by the learned counsel for the Appellant, post the I.A. No. 46 of 2014 for hearing on **29.01.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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